

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT -I)  
NEW DELHI.

In the matter of:

354/ND/2017(Appeal No. 119/2017)

New Rajdhani Logistics Pvt. Ltd.

...Petitioner

v.

Registrar of Companies.

...Respondent

**SECTION: U/S. 252(3).**

**Coram**

**Order delivered on 12.12.2017**

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

**For the petitioner:**

**For the respondent:**

**Intervener:**

Aparna Mudiam, Asstt. Registrar of Companies.  
Lakshmi Gurung & Easha Kadian, Stdng. Counsel for  
ITD.

**ORDER**

Ld. Counsel for the petitioner as well as Id. Assistant Registrar of Companies for the respondent ROC is present. It is represented by the Id. Representative of the ROC that reply to the petition has been filed vide diary No. 5207 on 11.12.2017. It is also represented on behalf of the respondent that a copy of the reply has also been duly dispatched by email communication to the counsel for the petitioner. However, Id.

Counsel for the petitioner represents that copy as such has not been served. Hence, the respondent is directed to forward a physical copy of the reply along with annexure to the Id. Counsel by today. Rejoinder shall be filed by the petitioner within one week. Post the matter for enquiry on 24<sup>th</sup> January, 2018. The petitioner is directed to serve copy of the petition alongwith annexure to the jurisdictional income tax office who has completed the last assessment of the company <sup>prior to striking off</sup> as well as to the Id. Sr. Standing Counsel for the income tax department within a period of one week. Income tax department to respond on or before the next date of hearing

Sd/-

(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

\*KCS\*

Sd/-

(R. VARADHARAJAN)  
MEMBER(JUDICIAL)